

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'B' : NEW DELHI
(Through Video Conferencing)

BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI MAHAVIR PRASAD, JUDICIAL MEMBER

ITA No.2729/Del/2019
Assessment Year : 2008-09

Shri Gagan Deep Khungar,
S/o Shri Chaman Lal,
H.No.846, Sector-9 & 11,
Hisar.
PAN : ARPPK9179A.
(Appellant)

Vs. Income Tax Officer,
Ward-1, Hisar.

(Respondent)

Appellant by : Ms. Rashi Singhal, CA.
Respondent by : Shri M. Baranwal, Senior DR.

Date of hearing : 27.01.2021
Date of pronouncement : 27.01.2021

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2008-09 is directed against the order of learned CIT(A)-5, Ludhiana dated 25th January, 2019.

2. The assessee, vide letter dated 19th January, 2021 has requested for withdrawal of the appeal filed by him and stated that he has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced in the presence of both the sides on conclusion of Virtual Hearing on 27th January, 2021.

Sd/-
(MAHAVIR PRASAD)
JUDICIAL MEMBER

Sd/-
(G.S. PANNU)
VICE PRESIDENT

VK.

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar